

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. 254/2003
(O.A. 1396/1997)

Date of order: 24.07.2003

Present : Hon'ble Mr. B.P. Singh, Administrative Member.
Hon'ble Mr. N. Prusty, Judicial Member.

Ms. Angurbala Samanta

- v e r s u s -

S.E. Railway

For the applicant : Mr. A. Chakraborty, counsel.

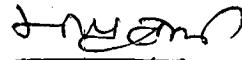
For the respondents : Mr. S. Chowdhury, counsel.

O R D E R

This M.A. has been filed for extension of time. But in the prayer there is no mention of time by which period should be extended. Since no specific time for extension has been given in prayer, we decide to dismiss the application. When we decided to dismiss the application, the Id. counsel prayed that he should be given liberty to insert time. As a very special case and informal way, we direct the Id. counsel for the applicant to insert time. Instead of inserting time the Id. counsel for the applicant has recorded that leave was granted by the court to correct the statement made in para 7 of the application. We have not granted any leave and, therefore, we do not allow the above to be recorded in the M.A.

2. Since no time has been mentioned by which the period should be extended, it is clear that time cannot be extended to eternity and, therefore, we are not inclined to allow this application. M.A. is, therefore, dismissed. Id. counsel for the applicant, however, may file another application, if he so desires according to the rules.


Member (J)


Member (A)